constituted by this Task Force, had prepared "Guidelines for Environmentally Sound Mercury Management in Fluorescent Lamps Sector". These guidelines prescribe the best practices at various levels, such as at manufacturers's level and include aspects relate to mercury consumption, process technology, raw mercury distillation, on-site storage, treatment, recycling and disposal of mercury bearing wastes, mercury spill management. The best practices at consumer's level include handling of used/broken lamps, consumer awareness pertaining to collection, transport, treatment and disposal of used fluorescent lamps. Ministry of Environment and Forests and Central Pollution Control Board have written to all the State Governments and Union Territories to encourage establishment of recycling units so that the fused Compact Fluorescent Lamps (CFLs) and Fluorescent Tube Lights (FTLs) are properly collected and the mercury is recovered and recycled scientifically and safely.

Display of environmental related information by petroleum companies

- \dagger 4969, SHRIMATI MAYA SINGH: Will the Minister of Environment and Forests be pleased to state:
- (a) whether petroleum companies operating in the country are not displaying the environmental clearance related information on their websites which is creating doubts in accessing this information;
- (b) whether any action has been taken against any petroleum company regarding violation of conditions/rules of displaying of environmental clearance information on the website;
- (c) whether conditions/rules also require that if companies do not display the information of environmental clearance on their websites, it gets cancelled automatically; and

(d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Regional Offices of the Ministry of Environment and Forests have informed that some of the petroleum units operating in the country have not been displaying the environmental clearance related information on their respective websites.

(b) to (d) Ministry of Environment and Forests had taken a decision vide circular dated 24th March, 2009 to stipulate transparency conditions in the

[†] Original notice of the question was received in Hindi

environment clearance, which required the project proponent to upload the status of compliance of the stipulated environment clearance conditions including results of monitored data on their website and to update the same periodically.

Non compliance of the stipulated environment clearance conditions amounts to violation of the provisions of Environment (Protection) Act, 1986 attracting action under the provisions thereof. The six Regional offices of Ministry of Environment and Forests located at Bangalore, Bhopal, Bhubaneswar, Chandigarh, Lucknow and Shillong have been entrusted with the responsibility to monitor compliance of the stipulated environment clearance conditions. Based on the reported non compliances by the Regional Offices, action is initiated against the defaulting units. During the last three years showcase notices have been issued to two petroleum units for non compliance of the stipulated environment clearance conditions.

Reduction in prey base of Tiger at simplipal forest in Odisha

- 4970. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether tribal ritual of mass hunting and presence of human habitats is resulting in an alarming reduction in the prey base for the tigers in Simlipal forest in Odisha; and
- (b) whether there is tiger protection force in Simlipal for the protection of tiger?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As reported, the ritual of mass hunting and biotic pressure are, interalia, deleterious causative factors for low prey base in the Similipal Tiger Reserve.

(b) Funding assistance has been provided to the Similipal Tiger Reserve for deploying tiger protection force involving ex-army personnel and local people for protection of the said reserve. Besides, central assistance amounting Rs. 30 lakhs and Rs. 240 lakhs have been provided during the years 2010-11 and 2011-12 to the state for raising, arming and deploying the Special Tiger Protection Force in the Similipal Tiger Reserve.